

**IN THE HIGH COURT OF GUJARAT AT AHMEDABAD****R/CRIMINAL MISC.APPLICATION NO. 23906 of 2022**

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NARENDRAKUMAR RUPCHAND BAIRAWA

Versus

STATE OF GUJARAT

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Appearance:

RAVINDRA R BHARAI(9489) for the Applicant(s) No. 1

SIDDHARTH R KHESKANI(9483) for the Applicant(s) No. 1

for the Respondent(s) No. 2

PUBLIC PROSECUTOR for the Respondent(s) No. 1

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**CORAM:HONOURABLE MR. JUSTICE ILESH J. VORA****Date : 13/02/2023****ORAL ORDER**

Heard learned advocate for the applicant.

The applicant being professional advocate has been arraigned as accused in the alleged commission of offence registered with Sabarmati Police Station for the offences mentioned therein.

Having regard to the facts and circumstances of the present case, prima-facie, it appears that, being professional advocate, he was called for fixing the date of notice and was present there with other persons.

In such circumstances, rule, returnable on 07.07.2023. In the meantime, with the continuation of investigation, IO shall not file chargesheet against the applicant herein without prior permission of this Court. I.O. is at liberty to proceed against the co-accused in accordance with law. Direct service permitted.

**(ILESH J. VORA,J)**

P.S. JOSHI